

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

C.P.No.67/97 in O.A.No.24/97

Date of decision: 17th October, 1997.

Between:

1. V.B.Shankariah.
2. V.L.N.Rao.
3. M.D.Ravinder.
4. M.Sadanand.
5. K.Ganeswar.
6. Jahangir Khan.
7. K.Srinivas.
8. G.Rajanarsu.
9. K.Mukunda Reddy. .. Applicants.

And

1. Sri A.V.Gokak, Director General, Telecom, New Delhi.
2. Sri M.V.Bhaskar Rao, the Chief General Manager, Telecom, A.P., Hyderabad.
3. Sri K.Manohar, the Director, Regional Telecom Training Centre, Secunderabad, now shifted to Gachibowli, Hyderabad.

Respondents.

Counsel for the applicants: Sri J.V.Lakshmana Rao.

Counsel for the respondents: Sri V.Vinod Kumar.

CORAM:

Hon'ble Sri R. Rangarajan, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

JUDGMENT:

(per Hon'ble Sri B.S.Jai Parameshwar, Member (J))

Heard Sri J.V.Lakshmana Rao, the learned counsel

for the applicant and Sri V.Vinod Kumar, the learned counsel for the respondents.

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The applicants in the O.A., have filed this
application for ^{initiating} contempt action against the respondents
for not complying with the directions given by this
Tribunal in O.A.24/97 on 3-1-1997.

The direction given in the O.A., reads as
follows:

"In view of the above circumstances we direct
the Respondent No.3 to dispose of the re-
presentations in accordance with the rule
within a period of three months from the
date of receipt of a copy of this Ordef."

Accordingly the respondents have sent a reply to
the applicants stating that their wages had been
regularised as per the DOT Orders prevailing on the day
of engagement as Casual Mazdoor on casual basis.

This reply given by the respondents is clear
compliance with the directions given by this Tribunal

The reply as given by the respondents is not
satisfactory to the applicants. They submit that
they have quoted the rule and that rule should be
followed. The reply states that DOT Orders prevailing
on the day of engagement as casual mazdoor on casual

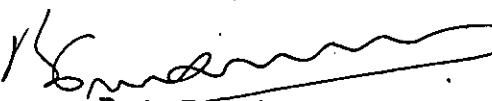
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basis have been followed. The applicants may not be aware of DOT Orders. Hence the respondents should supply a copy of the DOT orders to the applicants and if the applicants still feel aggrieved by those orders and the extant rules, they are at liberty to proceed in accordance with law in this connection.

In view of what is stated above, the C.P., is dismissed with the observations as made above.

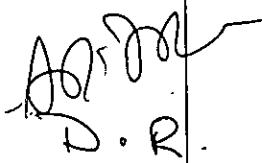

B.S.JAI PARAMESHWAR,
MEMBER (J)
17.10.97


R.RANGARAJAN,
MEMBER (A)

Date: 17--10--1997.

Dictated in open court.

sss.


D.R.